

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
UNSTARRED QUESTION NO. 1378
TO BE ANSWERED ON 30.07.2026**

IMPROVING WAGES

**1378. SMT. RANJEET RANJAN:
SHRI NEERAJ DANGI:**

Will the Minister of Labour and Employment be pleased to state:

- (a) the year-wise average real wages of workers in the rural and urban areas since 2021, including the categories of regular salaried employees, casual labourers and self-employed workers;**
- (b) whether Government has undertaken any assessment of the impact of stagnant real wages on domestic consumption and the standard of living in the country and if so, the details thereof; and**
- (c) the measures taken or proposed by Government to improve wage growth, quality of employment and income security for workers in both the organised and unorganised sectors?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) to (c): Labour Bureau, an attached office of Ministry of Labour & Employment compiles and maintains average nominal daily wage rates for selected agricultural and non-agricultural occupations, based on information collected by the National Sample Survey Organisation from a fixed set of 600 sample villages across 20 States, up to June 2025.

The minimum rates of wages for employments under the Central Sphere are notified by the Central Government and are revised periodically based on increase in Consumer Price Index for Industrial Workers (CPI-IW). The details of the minimum wages notified by the Central Government as on 30.03.2026 are available at https://clc.gov.in/clc/sites/default/files/mygov_17751372721.pdf

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Furthermore, The Code on Wages, 2019 which came into effect from 21.11.2025, has subsumed the provisions of the Minimum Wages Act, 1948; Payment of Wages Act, 1936, Payment of Bonus Act, 1965 and Equal Remuneration Act, 1976. Under the provisions of the Code on Wages 2019, both Central and the State Governments are empowered to enforce the provisions of the Code by appointment of various authorities as prescribed under the Code such as “Authority to hear and decide claims”, “Appellate Authority”, “Inspector-cum-facilitator” and “Enquiry Officer”.
